



2026:AHC:44428

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 625 of 2026

Ram Lal And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Pramod Kumar

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"Issue a writ or order or direction in the nature of mandamus commanding and direct the respondent no. 3 to decide the recall no. 1104 of 2024 (old case no. 1056 of 2017) computer case no. 20245415900001104 (Ram Lal and other Vs. Gram Sabha and others), Under Section 201 U.P. Revenue code, within an stipulated period, which is pending before him since 2017."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to the Deputy Director of Consolidation, Ballia (Respondent no.3) to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **five months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 26, 2026

VR

(Dinesh Pathak,J.)